

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.

Judicial Magistrate No.IV, Madurai

Thursday on this 07th day of January 2021

Cr. M.P. No.40 of 2021

Meenatchi Sundaram, (38/2021)
Son of Chinnapandi

...Petitioner/Accused

-vs-

State of Tamil Nadu,
Represented by Sub-Inspector of Police,
Koodalpudur Police Station.
Crime No.03 of 2021
under Section 294(b), 323, 324 & 506(ii) IPC

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the arguments of Mr. M.Periyakaruppan, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested and remanded to Judicial Custody on 05.01.2021. The petitioner was arrested for offences alleged under Sections 294(b), 323, 324 & 506(ii) IPC.

2) The Petitioner contend that he is law abiding citizen and that he will not abscond. He is innocent and he has not committed any offences as alleged. The petitioner is in judicial custody for the past three days.

3) The Respondent had strongly opposed granting of bail to Petitioner, that the investigation is in preliminary stage. If he is enlarged on bail, there is possibility of him, committing similar offences. The investigation is not yet completed. He may indulge in threatening the witnesses.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 3 days. Further, the alleged incident is dated 27.12.2020 and Complaint was lodged on 28.12.2020. The Respondent had registered FIR on 02.01.2021. The De-facto Complainant had got treated as out patient and thereafter had given the Complaint. Hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) with two sureties each, for like sum.
- b. Thereafter the Petitioner shall appear before the respondent police for a period of Four weeks, daily morning at 10.am.
- c. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Steno Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 07th day of January 2021.

S/d- R.Sundara Kamesh Marthandan,
Judicial Magistrate IV,
Madurai.